

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508
IB-506/ND/2020

IN THE MATTER OF:

Khandelwal Group Pvt Ltd
V/s
H C Jain Pipes Pvt Ltd

....Applicant

....Respondent

SECTION

U/s Sec.9 IBC

Order delivered on 28.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Ld. Counsel for the petitioner submitted that the matter has been settled between the parties and he has received the amount and seeks time to file the withdrawal application. Prayer is allowed. One week's time is granted to file the withdrawal application. List the matter for **11.02.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)